

(iv) Modernisation of existing washeries where necessary.

(v) Ensuring that the new washeries which have been commissioned and were proposed to be commissioned during the 7th Plan are operated to achieve designed levels of performance.

(vi) Introducing new technologies in coal beneficiation.

Regularisation of colonies by the DDA

*158. DR. MOHD. HASHIM KIDWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of colonies regularised by the Delhi Development Authority (DDA) during the year 1985-86 and in the current financial year;

(b) the number of colonies which have yet to be regularised by the DDA;

(c) the total amount of money paid to the DDA by the recognised or regularised colonies during the same period; and

(d) by when the unrecognised colonies are likely to be recognised or regularised by the DDA?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) and (b) The D.D.A. had compiled a list of 155 unauthorised colonies for consideration for regularisation. Out of them 137 colonies were regularised, 7 are being dealt with as notified slums, regularisation of 7 was rejected and the cases of 4 remain to be finalised. No colony has been regularised by the D.D.A. during 1985-86 or in the current financial year. All the unauthorised colonies in the jurisdiction of D.D.A. have since been transferred to the M.C.D.

(c) Rs. 80,866.71

(d) The cases of the remaining unauthorised colonies will be decided by the MCD in accordance with the policy for regularisation of such colonies covering residential and commercial structures constructed here in upto 30-6-77 and 16-2-77

respectively. It is not feasible to lay down any time limit for the purpose.

Exploitation of marine resources

*159. SHRI SUBAS MOHANTY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have opened all possible avenues for big companies and multinationals to exploit our marine resources from January 1, 1987;

(b) whether the steep fall in catches this season has been taken note of, before going for joint ventures and charters etc.;

(c) what were the reasons for ignoring the fall in catches on the East Coast this year;

(d) whether Government are also aware of the failure of such policies like chartering earlier;

(e) what steps Government propose to take for protecting fishermen, if catches fall due to such policies; and

(f) whether any funds have been set apart for compensating small fishermen?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): (a) Under the new policy of joint venture in deep sea fishing with foreign collaboration, applications from large Indian industrial houses and the companies coming under MRTP/FERA may also be considered for establishment of joint ventures in deep sea fishing.

(b) The trend of fish production during the first nine months of the year 1986-87 does not indicate any steep fall in catches. Fishing vessels under charter and joint ventures would operate in deep sea areas beyond the area of operation of mechanised and non-mechanised boats in order to exploit the deep sea resources. Operation of such vessel would increase fish production and export of marine products.

(c) The figures available with the Government do not indicate any fall in catch.

(d) The charter policy of 1981 had limited success. It established the viability of the operation of paid trawlers in our deep sea areas and facilitated transfer of technology, location of commercially viable resources and marketing tie up for the export of non-shrimp marine products.

(e) Since the area of operation of joint venture and charter vessels is different from that of traditional fishermen, no fall in their catch is anticipated. Moreover, suitable steps have already been taken to protect the interests of traditional fishermen.

(f) Does not arise.

Location of public utilities above maximum level of flood

*1160. SHRI ASHWANI KUMAR. Will the Minister of WATER RESOURCES be pleased to state:

(a) whether all the State Governments have been advised to locate public utilities, industries etc. over and above the maximum flood-level to minimise flood damage; and

(b) if so, the progress so far been made in each State in this regard and also the difficulties being experienced by them?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) and (b) A model flood plain zoning bill for regulating the economic activities in the flood prone area has been recommended to the States in 1975 for adoption. So far only Manipur has enacted such a legislation.

Sale of edible oil by STC in international market

@1161. SHRI CHIMANBHAI MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the State Trading Corporation has sold some edible oil in international market which was contracted to be imported into India and if

@Previously Unstarred Question 57 transferred from the 24th February, 1987.

so, what are the details as regards quantity involved, variety-wise; price contracted for its import; price at which it was sold; the amount of loss incurred on this transaction and the period when this transaction took place;

(b) after the above transaction, whether any fresh contracts for imports were made; if so, when and at what rate; and

(c) what are the reasons for taking decision for sale and purchase thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) 20,000 M.Ts. of Rapeseed oil and 5,500 MTs of Neutralised Palm Oil were contracted to be imported and resold. These transactions have resulted in profit.

(b) No fresh contract for imports of NPO has been made. For Rapeseed oil contracts for subsequent shipment periods have been made at lower rates.

(c) This was done to adjust the arrivals of imported edible oils in view of actual allocation.

Dispute raised by Pakistan about Jhelum navigation project

@1162. SHRI RAMKRISHNA MAZUMDER:

SHRI CHITTA BASU:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Pakistan has raised a dispute about the Jhelum navigation project; and

(b) if so, what is Government of India's stand in regard thereto?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) and (b) Government of Pakistan have alleged that the Tulbal

@Previously Unstarred Question 698 transferred from the 3rd March, 1987.